

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 17**

**IA 601/2022 IA 750/2023 IA 5628/2023 IN C.P.(IB)4072/MB/2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **IDBI BANK LTD V/s POWER DEAL ENERGY  
SYSTEM (INDIA) PVT. LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Rishi Thakur a/w Adv. Nalavika Sachin i/b India Law LLP for the Petitioner present.

**IA 601/2022 IA 750/2023 IA 5628/2023**

It may be noted by the Respondent that in case of non-availability of the Counsel for any reason on the next date of hearing, the matter shall be proceeded further. List this matter on Board on **30.04.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**